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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CNR No. DLHC010421022022

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OMP (ENF.) (COMM.) 216/2022**DAKSHINN DILLI SWACHH INITIATIVES PVT. LIMITED
& ANR.****.....Decree Holders****Through: Ms. Anusha Nagarajan, Ms.
Aakansha Bhola and Ms.
Anamika Singh, Advs.****versus****MUNICIPAL CORPORATION OF DELHI****.....Judgement Debtor****Through: Mr. Sanjay Vashishtha, SC with
Mr. Siddharth Goswami and
Mr. Aditya Sachdeva, Advs.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)****16.09.2026****%**

1. At the outset, learned Counsel appearing for the Decree Holders seeks leave to withdraw the present petition with liberty to file again as and when situation arises, after duly complying with requisite stamp duty and penalty, if any, as payable under the Indian Stamp Act, 1899.

2. Leave and liberty as aforesaid, is granted.

3. The present petition stand dismissed as withdrawn, with the aforesaid liberty.

OM PRAKASH SHUKLA, J**SEPTEMBER 16, 2026/gunn**